

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.144 - IA/850(AHM)2022  
In  
CP(IB) 112 of 2017

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Coburg Print & Pack

.....Applicant

V/s

Todays Writing Instruments Ltd

.....Respondent

**Order delivered on: 24/04/2023**

**Coram:**

Mr. Ashok Kumar Bhardwaj, Hon'ble Member(J)

Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant

:Ms. Nitu D Chaturvedi, Ld. Adv. a.w. Mr. Akaash Acharya, Ld. Adv.

For the Income Tax

:Ms. Kinjal Trivedi, Ld. Adv. for Ms. Maithili Trivedi, Ld. Adv.

**ORDER**

Learned Counsel for the Respondent / Jurisdictional Assessment Officer of Income Tax submitted that she has received the copy of the rejoinder filed by the Applicant and needs to take instructions from her client before making further submissions in this matter. At the request of learned counsel for the Income Tax, the matter stands adjourned to 14.06.2023.

-SD-

**KAUSHALENDRA KUMAR SINGH  
MEMBER (TECHNICAL)**

-SD-

**ASHOK KUMAR BHARDWAJ  
MEMBER (JUDICIAL)**